GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 62 ANSWERED ON 24TH JULY, 2025

TOLL COLLECTION BEYOND CONCESSION PERIOD

*62. SMT. KANIMOZHI KARUNANIDHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of toll plazas operating on National Highways and Expressways, State/UT-wise especially in Tamil Nadu;
- (b) whether the Government is aware of growing public discontent in Tamil Nadu and other States regarding toll plazas that continue to collect toll even after the end of the concession agreement period and if so, the details thereof, State/UT-wise;
- (c) the number of such toll plazas currently operating in Tamil Nadu and the reasons for continued toll collection beyond the agreement period;
- (d) whether the Government has taken steps to audit these toll plazas and hold concessionaires accountable for overcharging the public and if so, the details thereof; and
- (e) whether the Government has reviewed the burden of toll charges on daily commuters and small traders in Tamil Nadu and considered providing any relief and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 62 FOR ANSWER ON 24.07.2025 ASKED BY SMT. KANIMOZHI KARUNANIDHI REGARDING TOLL COLLECTION BEYOND CONCESSION PERIOD.

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(a) The state-wise number of fee plazas operational on National Highways & National Expressways is at Annexure.

(b) Collection of user fee at fee plazas on National Highways is not related to the recovery of project development cost. User fee is collected for the use of a completed section of National Highway, in accordance with the provisions of the NH Fee Rules.

As per the provision of National Highways Fee (Determination of Rates and Collection) Rules, 2008, the fee as notified as per Concession Agreement shall be leviable till the end of the concession period and after the concession period is over, the fee shall be collected by the Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of National Highway Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually.

In respect of a public funded project, the fee leviable shall continue to be collected in perpetuity for such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with these rules.

In case of BOT Projects, after the end of Concession period, the fee Plaza is handed over to Government and thereafter the user fee is collected by the Government through its implementing Agencies.

The revenue collected by the Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the funds provided through budgetary allocations are utilised for the development of National Highways.

- (c) to (d) All user fee plazas on National Highways are strictly being operated as per the respective user fee notification published in the Gazette of India, in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, and the Concession Agreement. For reviewing the fee collection records and ensuring collection of fees as per provision of NH Fee Rule/ Concession Agreement, independent audits are conducted.
- (e) There are various provisions for discounts in user fees and monthly passes for local and regular users of National Highways across the country, in accordance with the NH Fee Rules, 2008. In addition, no fee is levied for the use of the section of national highway, permanent bridge, bypass or tunnel, as the case may be, by two wheelers, three wheelers, tractors and animal drawn vehicles provided no service road is available.

Further, the Government has introduced a provision for an Annual Pass in the National Highway Fee Rules, 2008, for non-commercial cars, jeeps, and vans, effective from 15th August 2025, across the country. According to this provision, a person owning a mechanical vehicle for non-commercial purpose, having a valid and functional Fastag, shall be eligible to obtain a pass on payment of fee of rupees three thousand which shall be valid for one year or for two hundred crossings through any fee plaza on a national highway, whichever is earlier.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO. 62 FOR ANSWER ON 24.07.2025 ASKED BY SMT. KANIMOZHI KARUNANIDHI REGARDING TOLL COLLECTION BEYOND CONCESSION PERIOD.

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The State/UT-wise details of user fee plazas operational on National Highways:

Name of the the State/UT	No. of operational fee plazas as on June, 2025
Andhra Pradesh (RO Vijaywada)	74
Assam (RO Guwahati)	10
Bihar (RO Patna)	41
Chhatisgarh (RO Raipur)	23
Gujarat (RO Gandhinagar)	62
Haryana (RO Chandigarh & RO Delhi)	75
Himachal Pradesh (RO Shimla)	06
Jammu & Kashmir (RO Jammu)	06
Jharkhand (RO Ranchi)	19
Karnataka (RO Bangalore)	62
Kerala (RO Thiruvanantpuram)	08
Madhya Pradesh (RO Bhopal & RO Jabalpur)	93
Maharashtra (RO Mumbai & RO Nagpur)	94
Meghalaya (RO Guwahati)	04
Odisha (RO Bhubneshwar)	31
Punjab (RO Chandigarh)	40
Rajasthan (RO Jaipur & RO Delhi)	162
Tamil Nadu (RO Chennai & RO Madurai)	72

Telangana (RO Hyderabad)	36
Uttar Pradesh (RO UP East-Varanasi & RO UP West-Lucknow, RO Delhi)	125
Uttrakhand (RO Dehradoon)	12
West Bengal (RO Kolkata)	32
Total	1,087
